था। मामलेकी जोच-पड़ताल हो रही है। धौर ग्रमी तक कोई गिरफवारी नहीं की गई है।

## चोरी के मामलों के ब्यौरे :

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भारतीय दंड संहिता की धारा 379 के ग्रजीन मामला प्रवम सूचना रिपोर्ट संख्या 431 दिनांक 4.12.1980 थाना चाणक्यपुरी, नई दिल्ली ।

उपयंक्त चोरी का एक मामला फलैट संख्या 100, साउव एवेन्य के निवासी श्री शंकर राव के सुपत्र श्री गजानंद की शिकायत पर थाना चाणक्यपुरी, नई दिल्ली में दर्ज किया गया था जिसमें श्रीमती सरोज खावर्डे, सांसद की कार संख्या एम एच छार 4950 की उनकेनिवास स्वात से 3-12-1980 को लगभग 23, 45 बजे चोरी चले जाने की रिपोर्ट की गई थी। मामले की जांच-पडताल हो रही है और अभी तक कोई गिरफतारी नहीं की गयी है। चोरी की गई कार और श्रवराधियों का पता लगाने के प्रयास किये जा रहे हैं।

## Goods brought by Dy. Commissioner of Police on study tour abroad

2100. SHRI NARASINGHA PRASAD NANDA: SATCHIDANANDA; SHRI R M. DESAI: SHRI PRAKASH MEH-ROTRA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a Deputy Commissioner of Police of Delhi who had gone abroad for training or study tour had brought with him several items on which he had to pay Rs. 24,000 as duty when he returned in December, 1980;
- (b) what are the particulars of the police officer and the period for which he stayed abroad and the specific pur-

pose for which he was sent abroad and what is the expenditure incurred by Government on his visit abroad:

to Questions

- (c) what is the source from where he got the foreign exchange to buy the items which he brought with him;
- (d) whether 'ny enquiry hag been made into the whole affair; and
- (e) if so, what is the outcome thereof and what action has been taken or proposed to be taken against the police officer concerned?

THE MINISTER OF STAILS IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA); (a) Yes, Sir.

- (b) The officsr concerned is presently functioning as Deputy Commissioner of Police in Delhi. He was deputed for training to Scotland Yard for 24 days and also to West Germany for 8 days i" connection with an investigation. An expenditure of Rs. 31,640 was sanctioned "n his deputation. A revised sanction order is under consideration to cover the extension of his stay by 3 dayg for the Scotland Yard training.
- (c) The officer concerned has informed Delhi Administration, under whom he is working that thg articles were given to hit, wife as gift by her first cousin who is settled abroad.
- (d) As the facts ascertained from Palam Customs Authority and Ministry of Finance did not reveal any material for action, no enquiry has been instituted against the officer
  - (e) Does not arise in view of (d) above.

#### Reservation for **Buddhist/Christian** converts from SC/ST

2101. PROF. N M KAMBLE: SHRI JAGANNATH SITARAM AKARTE: SHRI D. HEERACHAND:

Will the Minister of HOME AF- j FAIRS be pleased to state:

(a) whether it is a fact thiat the facility of reservation in Central

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Government jobg ig extended to Christian/Buddhist converted from SC/ST;

- (b) if so, what are the details in this regard; and
- (c) whether Government have received a number of representations for the grant of constitutional facilities to Buddhists who had converted from the Scheduled Castes; if so, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI J P. VENKATASUBBAIAH): (a) and (b) Reservation in Central Government jobs is available to members of SC/ST, but no person who professes a religion different from the Hindu or Sikh religion shall be deemed to be a member of a Scheduled Caste. This condition of religion ig not applicable to Scheduled Tribes.

(c) Government have received representations for the grant of constitutional facilities to the Scheduled Caste converts to Buddhism and the matter is under examination.

# Speedy disposal of employees representiations and complaints

- 2102. SHRI RAMANAND YADAV: Will the Minister of HOME AFFAIRS be pleased to .state:
- (a) what steps are being taken to ensure a time bound disposal of employees representations and complaints; and
- (b) whether it is a fact that Government have issued a circular to the effect that delay in the disposal of representations and complaint cases, when reported, will be treated as vigilance complaints; if so, what is the reference and contents thereof?

THE MINISTER OF STATE IN
"\* THE MINISTRY OF HOME AFFAIRS
AND IN THE DEPARTMENT OF
PARLIAMENTARY AFFAIRS (SHRI

P. VENKATASUBBAIAH): (a) The I existing instructions provide that representation complaints from Government employees should be dealt with expeditiously and that if an individual employee does not receive a reply within one month of the submission of his representation, he could address, or ask for an interview with the next higher officer for redress of his grievances.

to Questions

(b) No, Sir. However, delays on the part of officials in dealing with any matter can be the cause of departmental action against them.

### Solar energy for various purposes

- 2103. SHRI KALPNATH RAI; Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to give priority fOr exploring the possibility of using solar energy for various purposes;
- (b) whether Rs. 50 crores has been earmarked for this purpose during the next plan;
- (c) whether any projects are proposed to be started in collaboration with the West German and Soviet Union national organisations for solar energy generation; and
  - (d) if so, what are those projects?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) An amount of Rs. 50 crores has been allocated in the Sixth Plan for the development of new and renew able sources of energy and for pro grammes related to more efficient utilisation of conventional sources of energy. Of this, an amount of about Rs. 40 crores has been allocated for programmes relating to the utiliza tion of direct and indirect forms of solar energy.